

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 486/TT/2019

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for PHASE-I "Unified Real Time Dynamic State Measurement (URTDSM)" for NRLDC & SLDCs of Northern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM) in Northern Region

Date of Hearing : 13.2.2020

Coram : Shri P. K. Pujari Chairperson
Shri I S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Himachal Pradesh State Electricity Board & 17 Ors.

Parties present: Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri Sanjay Srivastav, BRPL
Shri A.K. Verma, PGCIL
Shri Amit K Jain, PGCIL
Shri Nitish Kumar, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the petitioner was entrusted with the implementation of "Phase-I Unified Real Time Dynamic State Measurement (URTDSM)" in Northern Region as system strengthening scheme and cost for that was to be added in the National Pool Account and to be shared by all DICs as per PoC mechanism as provided under the Commission's regulations. The Ministry of Power sanctioned an amount of ₹262.24 crore (70% of project cost of ₹374.63 crore) from PSDF grant. The regulatory approval for the instant assets was granted vide order dated 6.9.2013 in Petition No.129/MP/2012.

2. The representative of the petitioner submitted that the instant petition is filed for approval of transmission tariff for Phase-I "Unified Real Time Dynamic State Measurement (URTDSM)" for NRLDC and SLDCs of Northern Region under "Phase-I



Unified Real Time Dynamic State Measurement (URTDMS)" in Northern Region. As per the investment approval accorded on 13.1.2014, the scheduled date of commercial operation was 12.4.2016 against which the asset was put under commercial operation on 30.6.2018 with a time over-run of 26 months and 17 days. The detailed justification for the time over-run has been submitted in the petition. He submitted that there is no cost over-run as the estimated completion cost of ₹7283.04 lakh is within the apportioned approved cost of ₹9074.88 lakh. He submitted that higher initial spares are claimed because of the new technology and requested to allow the same under the power to relax provision.

3. The learned counsel for BRPL submitted that the instant petition is limited to 30% of the cost of the project as the petitioner has already received 70% grant. He raised the issue of time over-run, initial spares, effective tax rate and computation of return on equity.

4. The Commission directed the petitioner to provide the following information on affidavit by 30.3.2020 with an advance copy of the same to the respondents:-

- a. Year-wise discharge statement of initial spares
- b. Date of receiving the grant along with the supporting documents
- c. Justification along with supporting documents (including correspondence made with constituents, i.e., State sector control centres, Central sector control centres, SLDCs, etc.) and chronology of events for time over-run in the following format:-

Asset (Asset-wise)	Activity	Period of activity				Time over-run in days	Reason(s) for time over-run
		Planned		Achieved			
		From	To	From	To		
	LOA						
	Supplies						
	Installation						
	SAT						
	Delay due to release of IEEE standard						
	Non-availability of competent labs for testing of PMUs						
	Delay due to shut down						
	Testing and commissioning						
	Any other Activities for time over-run , if any						



d. Status of other regions as envisaged under Phase-I

5. The Commission directed the respondents to file their reply by 6.4.2020 and the petitioner to file rejoinder, if any, by 13.4.2020. The Commission also directed the parties to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.

6. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

